

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE,
CHENNAI

Application no. 237 of 2017 (SZ)

Manakunnam Village PadasekharaSamrakshanSamithi : Applicant

Vs.

Thripunithura Municipality & Others : Respondents

PAPER BOOK

Counsel for Respondent No.1

M/s.V.N.Haridas H 179 K 664/06
T.S.Saifudeen K 746/18
M.Manu K/146/2021

SOUTHERN LAW CHAMBERS,
ADVOCATES
2ND FLOOR,
INFANT JESUS CHURCH Bldg
OPP HIGH COURT OF KERALA,
ERNAKULAM, KOCHI 682 031

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**AFFIDAVIT FILED BY THE FIRST RESPONDENT-THRIPUNITHURA
MUNICIPALITY**

Counsel for Respondent No.1

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BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE,
CHENNAI

Application no. 237 of 2017 (SZ)

In the matter between

APPLICANT

Manakunnam Village PadashekharaSamrakshanaSamithy.
Registration No.429/09, Kakkanad.P.O, Ernakulam District.
PIN- 682305 represented by Secretary K.P.Varghese.
Phone No. 9497276001.

And

RESPONDENTS

1. Thripunithura Municipality, Municipality Building, Thripunithura, Thripunithura.P.O. Ernakulam District, Kerala Pincode 682315 represented by its Secretary
2. AmbaloorGramapanchayat, Panchayath Building, Kanjiramattom, Kanjiramattom.P.O. Ernakulam District Kerala Pincode 682315 represented by its Secretary
3. Ernakulam District Panchayath, District Panchayath Building, Kakkanad, Ernakulam District, Kerala Pincode 682030 represented by its Secretary
4. The Deputy Director Survey and the Land Records, Civil Station, Kakkanad, Ernakulam District, Kerala Pincode 682030
5. The Chief Engineer, Irrigation and Administration, Public Office Building, Museum.P.O. Thiruvananthapuram District, Kerala Pincode 695033



6. State of Kerala (represented by the Chief Secretary) Government Secretariat, Thiruvananthapuram District, Kerala Pincode 695001 represented by government pleader
7. Chottanikkara Grama Panchayath, Panchayath Building, Chottanikkara, Ernakulam District, Kerala Pincode 682312 represented by its Secretary
8. Mulanthuruthy Grama Panchayath, Panchayath Building, Mulanthuruthy, Mulanthuruthy.P.O. Ernakulam District Pincode 682314 represented by its Secretary
9. Udayamperoor Grama Panchayath, Panchayath Building, Udayamperoor, Udayamperoor.P.O. Ernakulam District Pincode-682307 represented by its Secretary
10. The Chief Engineer, Kerala Water Authority, Central Region, Kochi, Ernakulam District Kerala Pincode 682030
11. The Principal Agricultural Officer, Civil station, Kakkanad, Ernakulam District, Kerala Pincode 682030
12. The District Soil Survey and Soil Conservation Department, District Soil Conservation office, Kakkanad, Ernakulam District, Kerala Pincode 682030 represented by its Survey and Soil Conservator
13. Kerala State Pollution Control Board, Pattom.P.O. Thiruvananthapuram Kerala Pincode 695004 represented by Chairman
14. The Chief Engineer, Kerala State PWD (B&R), Public Office Building, Museum.P.O. Thiruvananthapuram District, Kerala Pincode 695033
15. The District Collector, Ernakulam Collectorate, Civil Station, kakkanad, Ernakulam District, Kerala, Pincode 682030 represented by Government Pleader
16. Principal Secretary, Kerala State LSGD, 4th floor, Secretariat Annex, Thiruvananthapuram District, Kerala Pincode 695001 represented by government pleader



17. B.G.Karthikeyan, aged 74, S/o Govindan, residing at Brahminipparambil, Udayamperoor, Nadakkavu P.O. Ernakulam District Kerala Pincode 682307
18. Vineyard Meadows Villa Owners Association, SMP Colony Road, Eroor South, Ambalamugal, Ernakulam Kerala Pincode 682309.

AFFIDAVIT FILED BY THE FIRST RESPONDENT-THRIPUNITHURA MUNICIPALITY

I, AbhilashKumar.H, aged 39 years, son of T.A.Haridasan Nair, residing at "Sreehari", Thondakulangara, P.O.Avalukkunnu, Alappuzha 688006, do hereby solemnly swear and state as follows:

1. I am the Secretary of the 1st Respondent Thripunithura Municipality (hereinafter referred to as the "1st Respondent"). I am conversant with the facts of the case as revealed by the records and I am competent to swear to the contents of this affidavit. This affidavit is to be accepted in furtherance of and in addition to the reports earlier filed by the 1st respondent.

2. It is respectfully submitted that the Hon'ble Tribunal in its last sitting on 02.03.2022 has directed the 1st respondent to file a detailed progress report on further action taken after the last report. This affidavit is filed in compliance with the said direction of the Hon'ble Tribunal.

3. At the outset, it is most respectfully submitted that the 1st respondent is doing a door-to-door collection of both biodegradable and non-biodegradable wastes as contemplated under R.17 of the Solid Waste Management Rules, 2016. Source level processing of segregated

biodegradable waste is promoted at the household level including



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Secretary
Tripunithura Municipality

residential flats by promoting bio-bins. However, it is inevitable for the 1st Respondent to collect about 30 % of the biodegradable waste generated from the source level due to the lack of availability of sufficient land for these households and institutions. This 1st Respondent has engaged "HARITHA KARMA SENA" members for the collection of segregated biodegradable and non biodegradable waste from the source level. The 1st respondent is collecting biodegradable waste from shops, hotels, restaurants, catering units, and vegetable stalls on regular basis. This has been processed at Brahmapuram Plant since 2013. The 1st respondent has already paid more than 3.50c crores in this regard.

4. It is respectfully submitted that the 1st respondent has made an effective campaign on the "my waste my responsibility." This was done through the clean Thripunithura Mission and an integrated solid waste management plan. The 1st respondent ensured that his campaign has reached the entire 49 wards in the Municipality through the health sanitation committee.

5. It is respectfully submitted that with respect to the nonbiodegradable waste, the 1st Respondent has invited tender to collect and process nonbiodegradable wastes including sanitary napkins and other biomedical wastes. Accordingly "Mahyoobah waste management, Kasargode was entrusted to collect nondegradable wastes and to process it through Kerala Enviro Infrastructure Limited (KEIL). This agency has been effectively collecting and processing non-degradable wastes within the limits of the Municipality since 2022 January 05.

6. The 1st respondent has further decided to collect all the non-degradable wastes from the houses through "Haritha Karma Sena" and accordingly



A. D.
Secretary
Tripunithura Municipality

collect dry waste other than napkins and diapers from all households and other establishments through "HARITHA KARMA SENA" in a weekly basis and the same dry waste is temporarily stored at the MCF facility at the building near the market complex. The 1st respondent has earmarked an amount of Rs.72, 00,000/- for establishing a modern MCF. Accordingly, the 1st respondent has invited a letter of intent from the interested companies for establishing the MCF at ward No.5 near the public cemetery. This was invited as early as 20.01.2022. Among the interested companies, "Nirmithi Kendra" was selected by the committee chaired by the District Collector. The 1st respondent has duly submitted an application for technical sanction before the pollution control board and state Suchitra mission. The 1st respondent has also completed tender proceedings for erecting four Thumburmuzhi model waste treatment kiosks.

7. It is respectfully submitted that the 1st respondent has taken all the possible efforts to remove encroachments into the Konothupzha and also to prevent dumping waste into the said river and Chithrappuzha. The 1st respondent has removed 44 outlets from residential flats, hotels, and other institutions which were used to deposit waste into the Konothupuzha. All these identified outlets were already removed. The 1st respondent has also erected CC TV cameras to identify the persons dumping waste into Konothupuzha and Chithrappuzha.

8. It is respectfully submitted that the 1st respondent is taking all earnest efforts to comply with the provisions of Solid Waste Management Rules 2016 and other respective laws for the effective control of waste management. The 1st respondent is giving prime importance to promote nil

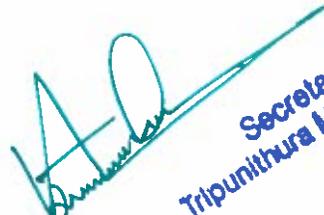


A. A.
Secretary
Tripunithura Municipality

waste on ground and to process the waste after segregation at the source itself. Accordingly, Plan subsidies and technical support are given at the household level for the processing of biodegradable waste by using biogas plants, bio-bins, kitchen compost, bucket compost, ring compost, etc., and these organic compost are used for agricultural and gardening purposes.

For these and other reasons that may be permitted to be urged at the time of the hearing, this Hon`ble Tribunal may kindly accept this affidavit and compliance report into file and record that the 1st respondent has duly complied with the directions issued by the Hon`ble Tribunal




Secretary
Tripunithura Municipality
RESPONDENT NO.1

VERIFICATION

I, AbhilashKumar.H, aged 40 years, son of T.A.Haridasan Nair, residing at "Sreehari", Thondakulangara, P.O.Avalukkunnu, Alappuzha 688006, Secretary of the 1st respondent herein, do hereby verify and declare that the contents of the above paragraphs are true to the best of my knowledge and that I have not suppressed any material fact.

Date: 13.04.2022

Place: Ernakulam




Secretary
Tripunithura Municipality